

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 61/958/2021

This the 30th day of June, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

Mohd. Amin, Age 62 years, S/o Late Mohd. Alam, R/o Village Bada Kana Tehsil
Thanamandi, Distt. Rajouri.

....Applicant

(Advocate:- Mr. R Koul)

Versus

1. Union Territory of J&K through, Secretary/Commissioner, Irrigation & Flood Control Department, Civil Secretariat, Jammu/Srinagar-190001.
2. Chief Engineer, Irrigation & F.C. U.T. of Jammu & Kashmir, Canal Road, Jammu-180007.
3. Executive Engineer, Irrigation & F.C. Division Jammu-180001.
4. Accountant General, J&K Shakti Nagar, Jammu-180001.

.....Respondents.

(Advocate: Mr. Rajesh Thappa, learned D.A.G. for Mr. Amit Gupta, learned A.A.G.)

**ORDER
[ORAL]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

The case of the applicant Mohd Amin is that he retired on 19.02.2019, however, the respondents have neither finalized his pension case nor they have released the post retiral benefits in his favour. He also sent a legal notice to the respondents, however, no action has been taken by the respondents for redressal of his grievance.

2. Learned counsel for the applicant submits that the applicant would be satisfied, if a direction is issued to the respondents to consider the legal notice served upon them as representation preferred by the applicant and take a decision on the same by passing a reasoned and speaking order within a stipulated time frame.





3. We have heard Mr. R Koul, learned counsel for the applicant and Mr. Rajesh Thappa, learned D.A.G. appearing for Mr. Amit Gupta, learned A.A.G. for the respondents.

4. Looking to the limited prayer made by the learned counsel for the applicant, we dispose of the O.A. with direction to the respondents to treat the legal notice served by the applicant on them as his representation and take a decision on the same by passing a reasoning and speaking order within a month from the date of receipt of a certified copy of this order. The respondents would also consider the averments made in the O.A. while taking a decision.

5. It is made clear that we have not entered into the merits of the case. No orders as to cost.

(ANAND MATHUR)
MEMBER (A)

Arun

(RAKESH SAGAR JAIN)
MEMBER (J)